

Himachal Pradesh Electricity (Duty Amendment Act, 1993 and Indian Electricity (Amendment - I) Rules, 1992.

THE MINISTER OF POWER (SHRIN K.P. SALVE) I beg to lay on the Table-

(1) A copy of the Himachal Pradesh Electricity (Duty) Amendment Act, 1993 (President Act No 6 of 1993) (Hindi and English versions) published in Gazette of India dated the 3rd April, 1993, under sub-section Legislature (Delegation of powers) Act, 1993

[Placed in Library See No LT 4029/93]

(2) A copy of the Indian Electricity (Amendment-1) Rules, 1992 (Hindi and English versions) published in Notification No G S R 45 in Gazette of India dated the 2nd January 1993 under sub-section (3) of section 38 of the Indian Electricity Act 1910

[Placed in Library See No LT 4030/93]

Annual Reports of the Institute of Hotel Management, catering Technology and Applied Nutrition, Calcutta for 1990-91 and 1991-92 along with Audited Accounts and reasons for delay in laying these papers etc

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (DEPARTMENT OF TOURISM) (SHRIMATI SUKHBUNSKAURI) I beg to lay on the Table-

(1) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Calcutta, for the year 1990-91, along with Audited Accounts.

[Placed in Library See No LT - 4031/93]

(ii) A copy of the Annual Report (Hindi and

English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Calcutta, for the year 1991-92, along with Audited Accounts

[Placed in Library See No LT 4032/93]

(iii) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Darjeeling, for the year 1991-92, along with Audited Accounts

[Placed in Library See No LT 4033/93]

(b) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Calcutta, for the years 1990-91 and 1991-92 and the Food Craft Institute Darjeeling, for the year 1991-92

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Library See No LT 4034/93]

13.08 1/2 hrs

MESSAGE FROM RAJYA SABHA

SECRETARY GENERAL Sir, I have to report the following message received from the secretary-general of Rajya Sabha -

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No.2) Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 4th May, 1993 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make the Lok Sabha in regard to the said Bill "